

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 2593/2018

This the 18th day of July, 2018

Hon'ble Justice Dinesh Gupta, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)

Parveen Kumar Bhati (Aged about 35 yrs.)
S/o Sh. Roop singh,
R/o Vill & PO Tilpata Karanvas,
Tehsil Dadri, Distt. Gautam Budh Nagar,
Uttar Pradesh

....Applicant

(By advocate: Mr. S.N. Sharma)

Versus

1. The Chairman-cum-Managing Director
Delhi Transport Corporation (HQ)
I.P. Estate, New Delhi-110002
2. Regional Manager/Appellate Authority (DTC)
Hill Park Depot, 3 East Nand Nagri
New Delhi
3. The Depot Manager
Noida Depot, Sect. 16,
Noida (UP)Respondents

(By Advocate: Mr. Ajesh Luthra)

ORDER (ORAL)

By Hon'ble Justice Dinesh Gupta, Member (J),

The applicant has challenged the appellate authority order dated 03.02.2017 and termination order dated 22.04.2014. The applicant made an appeal dated 22.05.2014 against the impugned

order dated 22.04.2014. During the pendency of the appeal dated 22.05.2014 the applicant had filed OA No. 4215/2016 and the Tribunal vide order dated 22.11.2016 directed the respondents to decide the said appeal by passing a speaking order in accordance with law. Thereafter the respondents passed an alleged non-speaking order dated 03.02.2017 on the appeal of the applicant against which the applicant has filed this present OA.

2. When this case was listed for admission on 13.07.2018, The respondents' counsel submitted that he will obtain instructions from the department and will inform the court regarding the status of the applicant's appeal.

3. Today learned counsel for the respondents informed the Court that the department has passed a speaking order, however, detailed order could not be communicate till date.

4. In view of the submission made by learned counsel for the respondent, we direct the respondents to communicate the detailed order passed on the appeal of the applicant immediately within 15 days from the receipt of a certified copy of this order to the applicant and thereafter the applicant will have a right to challenge the said order.

5. Learned counsel for the applicant seeks to withdrawn the present OA with liberty to file afresh OA challenging the termination order as well as the order passed by the appellate authority on his appeal.

6. In view of the above, this OA is dismissed as withdrawn with liberty to the applicant to challenge the order passed by respondents in his appeal in accordance with law. There shall be no order as to costs.

(Nita Chowdhury)
Member (A)

(Justice Dinesh Gupta)
Member (J)

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